

GOVERNMENT OF INDIA  
MINISTRY OF NEW AND RENEWABLE ENERGY  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 772**  
TO BE ANSWERED ON 03.12.2015

**SOLAR ENERGY CORPORATION OF INDIA**

+772. SHRI NANA PATOLE:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government has approved to grant company status to Solar Energy Corporation of India;
- (b) if so, the details thereof;
- (c) the reasons and objectives behind granting status of company to the REC/SEC of India; and
- (d) the details of the energy generation projects proposed to be setup by the said company?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY  
(INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

**(a)&(b):** Solar Energy Corporation of India (SECI) was incorporated in Sept. 2011 as a company under Section 8 of the Companies Act, 2013. Government has granted approval for conversion of the existing Section 8 company into a Section 3 company under the Companies Act, 2013 (No.18 of 2013) and for renaming it as Renewable Energy Corporation of India.

**(c):** The organization has to take up commercial activities including trading of power in order to implement various Govt.'s Schemes and to become self- sustaining. The organization is also required to take up development of all segments of Renewable Energy viz. geo-thermal, off-shore wind, tidal, etc., apart from Solar Energy.

**(d):** Currently, the organization is engaged in implementation of a number of renewable energy projects and schemes including setting up of 2000 MW solar power projects under VGF scheme, 750 MW of solar power projects under VGF scheme, Solar Park Scheme, roof-top projects and projects in association with other Ministries/ organizations.

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